

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:886  
ANSWERED ON:01.03.2013  
PROPOSALS FOR MEDICAL COLLEGES  
Ray Shri Saugata

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the norms and the procedure laid down for setting up and recognition of medical colleges in the country;
- (b) the number of applications received and the action taken/proposed by the Government thereon during each of the last three years and the current year, State/UTwise;
- (c) whether a number of these applications are pending for approval by the Government;
- (d) if so, the details thereof and the reasons therefor, State/UT-wise; and
- (e) the steps taken/proposed by the Government to expedite the disposal of pending applications in a time bound manner?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) The permission for establishment of medical colleges is granted as per the provisions of the Indian Medical Council Act 1956 and the provisions made thereunder. The medical colleges are recognized in accordance with the procedure given in Indian Medical Council Act, 1956. Recognition of a medical college is considered when the first batch of MBBS students appears in the final university examination. The Medical Council of India (MCI) conducts the inspection of the college to assess the standard of examination and the facilities available at the college as per the standard requirement prescribed in their respective Regulations. On the recommendation of the MCI, the Central Government recognizes and notifies the medical qualifications under Section 11(2) of the IMC Act, 1956.

(b) to (e): During the last three years i.e. 2010-11, 2011-12 and 2012-13, a total number of 200 applications were received for establishment of new medical colleges. Out of these applications, permission has been granted to 55 medical colleges for running MBBS course. For the year 2013-14, 112 applications have been received and the last date for grant of letter of permission to medical colleges is 15th June, 2013. Detail of proposals, State/UT-wise received during the last three years is at Annexure-I & II.